

**GOVERNMENT OF INDIA
HOME AFFAIRS
LOK SABHA**

UNSTARRED QUESTION NO:1748
ANSWERED ON:22.07.2014
REPEALING SECTION OF IPC
Gandhi Dr. Dharam Vira

Will the Minister of HOME AFFAIRS be pleased to state:

- (a) whether the Government proposes to amend or repeal Section 377 of the Indian Penal Code (IPC);
- (b) if so, the details thereof;
- (c) whether the Government proposes to give legal status to the sexual relationship outside the gender binary in a context where the Supreme Court has recognized the third gender and guaranteed them rights under the OBC category including holding discrimination on the basis of sexual identity and gender orientation as unconstitutional ; and
- (d) if so, the details there of?

Answer

MINISTER OF STATE IN THE MINISTRY OF HOME AFFAIRS (SHRI KIREN RIJJU)

(a) to (d): No Madam. The matter is sub-judiced before the Hon'ble Supreme Court of India. A decision regarding Section 377 of IPC can be taken only after pronouncement of judgment by the Hon'ble Supreme Court of India.